CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 346/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication

of disputes between the Petitioner and the Respondent and for directions.

Petitioner : Damodar Valley Corporation

Respondents : Punjab State Power Corporation Limited

Date of Hearing: 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Venkatesh, Advocate, DVC

Shri Shivam Kumar, Advocate, DVC

Ms. Suparna Srivastava, Advocate, PSPCL Ms. Arshiya Sharma, Advocate, PSPCL Shri Shashwat Dubey, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the Commission may consider listing the matter after a final decision in the batch matters pertaining to the issue of arbitrability of such disputes, pursuant to the APTEL judgment dated 28.8.2024 in Appeal No. 309/2019.

- 2. The learned counsel for the Respondent submitted that though the Petitioner has filed the affidavits as directed by the Commission, it has not furnished any details such as the methodology for energy adjustment, whether the entire energy was sold or some remained after market transactions, including a detailed breakdown of the incidental expenses for the power sold in exchanges, etc., She accordingly submitted that the Petitioner may be directed to file the details, prior to the next date of hearing. In response, the learned counsel for the Petitioner clarified that it has furnished all the details, as sought for, and will satisfy the Commission on this issue, during the hearing.
- 3. The Commission, after hearing the parties, adjourned the matter. The Commission, however, requested the Petitioner to examine the information submitted earlier and file the details, if any, by **30.4.2025**. after serving a copy to the Respondent. The Respondent is permitted to file its reply on the same by **7.5.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.5.2025**.
- 4. The Petition will be listed for hearing on 13.5.2025.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

